

Consumer Dispute Redressal Forum VII
Govt of National Capital Territory of Delhi
First Floor, Pandit Deep Chand Sharma Sahakar Bhawan, Plot no.127, Sector-20, Phase-I, Dwarka, New Delhi-77

Complaint Case No. CC/16/346

RAJENDER SINGH

Vs.

VODAFONE & ORS

BEFORE:

HON'BLE MR. SH,SURESH KUMAR GUPTA PRESIDENT
HON'BLE MS. HARSHALI KAUR MEMBER
HON'BLE MR. RAMESH CHAND YADAV MEMBER

PRESENT:

None for complainant.

.....for the Complainant

Sh. PulkitTomar, Intern for Sh. PrashantArora, Ld. Counsel for OP-1 &
2.

.....for the Opp. Party

Dated : 21 May 2024

Order

There is neither Air Conditioner nor Cooler in the Court Room. Temperature is more than 40 Degree Celsius. There is too much heat in the Court room which led to sweating as such it is difficult to hear arguments. Moreover, there is no water supply even to go to the washroom to ease ourselves.

In these circumstances, arguments cannot be heard so case is adjourned for the arguments.

Copy of this order be sent to Secretary-Cum-Commissioner for information.

Put up for 21.11.2024.

[HON'BLE MR. SH,SURESH KUMAR GUPTA]
PRESIDENT

[HON'BLE MS. HARSHALI KAUR]
MEMBER

[HON'BLE MR. RAMESH CHAND YADAV]
MEMBER